

**IN THE INCOME TAX APPELLATE TRIBUNAL
"B" BENCH : BANGALORE**

**BEFORE SHRI B.R BASKARAN, ACCOUNTANT MEMBER AND
SMT. BEENA PILLAI, JUDICIAL MEMBER**

IT(TP)A No.353/Bang/2016
Assessment year : 2011-12

JDA Software Pvt. Ltd., (erstwhile i2 Technologies India Pvt. Ltd.) Tower A, Mantri Comercio, Next to Sakra World Hospital, Outer Ring Road, Bellandur, Bengaluru-560 103. PAN - AAACI 7334 Q	Vs.	The Dy. Commissioner of Income-tax, Circle-4(1)(1), Bengaluru.
APPELLANT		RESPONDENT

Revenue by	:	Shri Koushik, C.A
Assessee by	:	Shri Mulaffar Hussain, CIT (DR)

Date of hearing	:	02.03.2020
Date of Pronouncement	:	04.03.2020

ORDER

Per B.R Baskaran, Accountant Member :

The assessee has filed this appeal challenging the asst. order passed by the AO u/s 143(3) r.w.s 144C of the Act for asst. year 2011-12.

2. At the time of hearing, the assessee moved an application before the Bench requesting to allow withdrawal of the appeal filed by it.

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3. The ld DR did not object to the prayer put forth by the assessee. Accordingly we allow the assessee to withdrawn the appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on **4th March, 2019.**

Sd/-
(Beena Pillai)
Judicial Member
Bangalore,
Dated, 4th March, 2019.
/ vms /

Sd/-
(B.R Baskaran)
Accountant Member

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

Asst. Registrar, ITAT, Bangalore.

1. Date of Dictation
2. Date on which the typed draft is placed
before the dictating Member
3. Date on which the approved draft comes to Sr.P.S
.....
4. Date on which the fair order is placed
before the dictating Member
5. Date on which the fair order comes back to the Sr.
P.S.
6. Date of uploading the order on
website.....
7. If not uploaded, furnish the reason for doing so
.....
8. Date on which the file goes to the Bench Clerk
.....
Dictation note enclosed
9. Date on which order goes for Xerox &
endorsement.....
10. Date on which the file goes to the Head Clerk
.....
11. The date on which the file goes to the Assistant
Registrar for signature on the order
.....
12. The date on which the file goes to dispatch section for
dispatch of the Tribunal Order
13. Date of Despatch of Order.
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14. Dictation note enclosed
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